

## AT HYDERAPAD

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O.A. No. 146/93	Dt.	of I	Decis	ion	24.2	1993
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D.K.Ramamurthy	•	•		Pet	itione	er .
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THE HON'BLE MR. N.V.KRISHNAN,VICE- THE HON'BLE MR. T.CHANDRASEKHARA R					. *	
Whether Reporters of local paper be allowed to see the judgement	ers ma t?	∃À /	/		3	
. To be referred to the Reporters	or n	not?	۴			
Whether their Lordships wish to the fair copy of the Judgement?	see	۶				1
• Whether it needs to be circulst other Benches of the Tribunal?	téd ta	; <b>&gt;</b>	•			
<ul> <li>Remarks of Vice-Chairman on Col 1,2,4 (to be submitted to Hon'b Vice-Chairman where he is not o Bench.)</li> </ul>	าได					
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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

O.A.No.146/93

Date of Order: 24.2.1993

BETWEEN:

D.K.Ramamurthy

.. Applicant.

AND

- The Sr. Supdt. of Post offices, Visakhapatnam Division, Visakhapatnam.
- The Supdt. of Post Offices, Anakapalli Division.
- The Director General of Posts, New Delhi.

.. Respondents.

Counsel for the Applicant

.. Mr.Krishna Devan

Counsel for the Respondents

.. Mr.N.V.Ramana

## CORAM:

HON BLE SHRI N.V.KRISHNAN, VICE-CHAIRMAN (ADMN.) AHMEDABAD BENCH

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

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Order of the Division Bench delivered by Hon'ble Shri N.V.Krishnan, Vice-Chairman (Admn.).

Mr. Krishna Devan, Advocate for the applicant and Mr.N.V.Ramana Standing Counsel for the respondents are present.

- 2. The applicant's grievance is that for the period algorithm which the applicant attended the course of Induction to Postal Assistants Training Centre in Mysore from 24.12.1990 to 15.3.1991, he has not been paid any Daily Allowance. He has, therefore filed this application for a direction to the respondents to grant him Daily Allowance.
- The learned counsel for the applicant submitts

  parally
  that this matter is equally covered by an earlier decision of the
  this Tribunal in 0.A.90/93 by the order dt. 5.2.1993.
- that the application is barred by limitation, we find that Daily Allowance was denied to the applicant only in the month of March 1992 and that this application is very much within the time. The learned consel for the respondents has not been able to pointed out as to why that decision should not be followed in this application and why this application should not be allowed.
- In the circumstances, we admit this application and following the earlier decision, Whe direct the respondents reimburse the applicant the daily allowance for the period from 24.12.1990 to 15.3.1991 for which he attended the course of training at the Postal Training Centre, Mysore within a period

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of 3 months from the date of the recipt of this order.

The application is disposed of at the admission stage itself with no order as to costs.

292.93

(N.V.KRISHNAN)
Vice-Chairman (Admn.)

(T.CHANDRASEKHARA REDDY)
Member(Judl.)

Deputy Registrar(J)

Dated: 25th February, 1993

(Dictated in Open Court)

To

1. The Senior Superintendent of Post Offices, Visakhapatnam Division, Visakhapatnam.

- 2. The Superintendent of Post Offices, Anakapalli Division.
- 3. The Director General of Posts, NewDelhi.
- 4. One copy to Mr. Krishna Devan, Advocate, CAT. Hyd.
- 5. One copy to Mr. N. v. Ramana, Addl. CGSC. CAT. Hyd.
- 6. One spare copy.

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TMPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUMAL HYDERABAD BENCH AT HYDERABAD

N.V. Keighran

THE HON'BLE ME.V. NEELADRI RAO :V.C.

THE HON'BLE MR.R.BALASUBKAMANIAN:M(A)

AND

THE HON'BLE MR.CHANDRA SEKHAR REDDY T :MEMBER(J)

THE HON BLE ME

DATED: 25- 2-1993

OFLER/JUDGMENT:

R.P./C.P/M.A. No.

in

146/93

T.A.No.

(W.P.No.

Admitted and Interim directions issued.

Allowed .

Disposed of with directions

Lismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

Central Administrative Tribunal

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HYDERADAD BENCH.

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